

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 52 OF 2017 IN  
DFR NO. 4143 OF 2016**

**Dated: 22<sup>nd</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Power Grid Corporation of India Ltd. ...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Matrugupta Mishra  
Ms. Shikha Ohri for Spectrum Power Gen.  
  
Mr. Lakshmeesh S.Kamath  
Mr. Shally Bhasim for R.3

**ORDER**

**IA NO. 52 OF 2017  
*(Appl. for delay in filing)***

There is 8 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Lakshmeesh Kamath appears on behalf of Respondent No.3 and Mr. Matrugupta Misra appears on behalf of Respondent No.4. Though served, other respondents are not represented.

We have heard learned counsel for the parties. For the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **22.03.2017.**

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/kt*